

ITEM NO.13

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No.10795/2020

DR. JERRYL BANAIT

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 01-04-2020 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Sunil Fernandes, Adv.  
Ms. Astha Sharma, AOR

For Respondent(s) Mr. Tushar Mehta, SG

ALL ABOUT LAW

UPON hearing the counsel the Court made the following  
O R D E R

The Court convened through Video Conferencing.

The petitioner has highlighted significant issues in these proceedings under Article 32, bearing on the safety of health providers attending to patients over the outbreak of Covid-19. The petitioner seeks the implementation of the guidelines issued by (i) the Union Ministry of Health & Family Welfare on 27 January 2020 and 23 March 2020; and (ii) The World Health Organization on 27 February 2020.

The reliefs which have been sought are comprised of the following categories:

- (a) making available protective equipment in Metros and in Tier 2 and 3 cities to health workers;
- (b) increasing facilities for testing and screening; and
- (c) framing guidelines for testing through private agencies, including pricing and modalities for testing.

The petitioner highlights the urgent need to provide Hazmat suits and Personal Protective equipments including sterile medical gloves, apparels, masks, goggles, face shields and respirators.

Mr. Sunil Fernandes, learned counsel appearing on behalf of the petitioner states that he would serve a copy of the petition in the electronic mode on Mr. Tushar Mehta, learned Solicitor General of India so as to facilitate his assisting the Court on the next date of hearing.

We have requested the Solicitor General of India to examine the petition and to place before the Court the position of the Union Government in regard to the issues which have been highlighted by the petitioner.

List the Writ Petition on the first available date on which the Court is convened next week through the video conferencing mode in view of the current situation.

(Chetan Kumar)  
A.R. - cum - P.S.

(Anand Prakash)  
Court Master